

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-102

IA-240/2021

IN

(IB)-195(ND)/2017

IN THE MATTER OF:

IndusInd Bank Ltd

Vs.

Gallium Industries Ltd

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 21.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC : Advocate Mr. Nalin Kaushik for Liquidator

For the Respondent/CD :

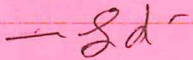
For the Intervener :

ORDER

New IA-240/2021 :

The Progress report is taken on record subject to just exceptions.

The I.A. stands **closed**.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit

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COURT-III

Item No.-102
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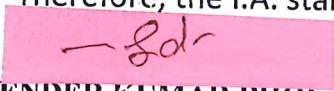
PRESENT:
For the Applicant/FC : Advocate Mr. Nalin Kaushik for Liquidator
For the Respondent/CD :
For the Intervener :

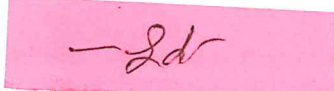
ORDER

Counsel for the Liquidator is present. The Representative for the Respondent is present. A short reply containing the procedure for transferring the information to the Liquidator is filed wherein e-Mail id is given, to which, the Liquidator will send the required details to the Respondent and the Respondent will share the required details of the domain. After the information is shared, the Liquidator will be entitled to the Registration right in the domain.

Counsel representing the respondent will ensure to share the details about the domain.

Therefore, the I.A. stands disposed of.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit